

Central Administrative Tribunal
Principal Bench, New Delhi.

(4)

OA-1978/94

New Delhi this the 8th Day of November, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J).
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Mahesh Prasad,
S/o Shri Devi Deen,
R/o Simli, Laksar,
Distt. Hardwar,
(UP). Applicant

(through Sh. G.D. Bhandari, counsel)

versus

1. Union of India,
through its General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
Moradabad, U.P. Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.(J)

The Learned counsel for the applicant
states that during the pendency of the O.A. the
services of the applicant have been terminated. He
states that this application may be dismissed as
withdrawn with liberty to the applicant to challenge
the legality and correctness of the order whereby his
services have been terminated. Accordingly, this

✓ application is dismissed *as not present at the stage*

S. K. Dhaon
(B.N. Dhoundiyal)

S. K. Dhaon
(S.K. Dhaon)

Member(A)

Vice-Chairman(J)

/vv/